CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex, (BDA) Indiranagar Bangalore - 560 038.

MONDAY, THE 4TH AUGUST, 1986

PRESENT

The HON'BLE MEMBER (JUDICIAL) ... SHRI CH.RAMAKRISHNA RAO The HO BLE MEMBER (ADMINISTRATIVE). SHRI L.H.A. REGO

IN APPLICATION NO.1617/86(F)

Everest D'Souza C/o.M/s.H. Subrahmanya Jois & Prasad Subbanna, Advocates, 36. Shankara Park, Shankarapuram, Bangalore-560004

Applicant

VERSUS

- 1. The Director, Central Food Technological Research Institute. Cheluvamba Mansions Mysore-570013.
- The Head, Central Food Technological Research Institute, Regional Centre, Hoige Bazaar, Mangalore 575 001.
- 3. The Administrative Officer. C.F.T.R.I. Cheluvamba Mansion, Mysore - 570 013.

Respondents

ORDER

In the above application this Tribunal has passed the following Order:-

> "As no notification has yet been issued by the Central Government under Section 14(2) of the Administrative Tribunals Act 1985 bringing the Central Food Technological Research Institute, Mangalore within the purview of this Act, this Bench is not competent to entertain this application. We therefore direct the Registry to return the papers to the applicant immediately who is at liberty to pursue the matter before the proper forum".

Given under my hand and the Seal of this Tribunal, the 5th August, 1986.

Copy to:

Everest D'Souza,

C/o.M/s.H.S.Jois & Frasad Subba na,

Educator 26 Sharkard Subba na,

Advocates, 36, Shankara Park, Shankarapuram, Bangalore-4.